

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal(Crl.)...../2003

(From the judgement and order dated 01/04/2003 in CRLA 37/95
of The HIGH COURT OF Allahabad AT LUCKNOW)

STATE OF U.P.

Petitioner (s)

VERSUS

KISHAN

Respondent (s)

With Crl.M.P. No 9821/2003 (c/delay in filing SLP)

Date : 17/11/2003 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE DORAISWAMY RAJU
HON'BLE MR. JUSTICE ARIJIT PASAYAT

For Petitioner (s)Mr. Jatinder K Bhatia, Adv. for
Mr. Shail Kumar Dwivedi,Adv.

For Respondent (s)

UPON hearing counsel the Court made the following
O R D E R

Delay condoned.

Issue notice.

Issue bailable warrants.

(D.L.Chugh) (Vijay Aggarwal)
Court Master Court Master